

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH, BENGALURU  
(Through web-based video conferencing platform)**

**ITEM No.21  
C.P.(CAA) No.09/BB/2024**

**IN THE MATTER OF:**

M/s. Saankhya Labs Pvt. Ltd.

... Petitioner

**Order under Section 230-232 of Companies Act, 2013**

**Order delivered on 31.05.2024**

**CORAM:**

**JUSTICE (RETD.) T. KRISHNAVALLI  
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Saji P. John

**ORDER**

1. Heard the Ld. Counsel for the Petitioner.
2. Ld. Counsel for the Petitioner has filed Proof of Service along with the tracking report *vide* Diary No.2787 dated 14.05.2024 and the Affidavit regarding Paper Publication *vide* Diary No.2933 dated 24.05.2024. The same are taken on record.
3. The OL has filed its Report *vide* 2928 dated 24.05.2024 and the IT Dept. has filed its report for the Transferor Companies *vide* Diary No.582 dated 29.01.2024. Ld. Counsel for the Petitioner has filed their replies to the OL Report *vide* Diary No. 3044 dated 29.05.2024 and IT Report for the Transferor Companies *vide* Diary No.2934 dated 24.05.2024. The same are taken on record.
4. Reports from the ROC/RD and the IT Dept. for the Transferee Company is still awaited. Therefore, further one weeks' time is granted for the ROC/RD and IT Dept. to file its reports and one week thereafter is granted to the Petitioner to file their response to the said reports.
5. List the matter on **21.06.2024**.

**-Sd-  
(MANOJ KUMAR DUBEY)  
MEMBER (TECHNICAL)**

**-Sd-  
(T. KRISHNAVALLI)  
MEMBER (JUDICIAL)**

Anishma